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NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. No. 150 /2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (T) Shri S.Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23rd March, 2017, 10.30 A.M

Name of the	Parker Hannifin India Pvt.Ltd.		
Company			
Under Section	9		IBC
SI. Name & Designa	ition of Authorized	Appearing on behalf	Signature with date
No. Representative (IN CAPITAL LETTERS)		of	
1. Ms. PRITI BAKIA 2 Swatary Banery 3 Avishek Guha	ee J Adw	ocaty for Afflicant	- R
4 Shorvardham De	sly ande	ORDER	

Ld. Counsels for the petitioner are present.

Petitioner has filed this petition under section 9 of the IBC, 2016. He has annexed the copy of the notice which is served on the respondent Corporate Debtor which is at page 53 of the petition. But this notice is not in form No.3 prescribed under sub-clause (a) of sub-rule (1) of Rule 5 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016. Before filing a petition u/s. 9 of IBC, 2016 notice in Form 3 is to be served on the Corporate Debtor 10 days in advance. Therefore, we hereby direct the petitioner to serve notice on the Corporate Debtor in prescribed Form 3 of

Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 within 7 days.

List the matter on 10/04/2017 for hearing on admission.

(S. Vijayaraghavan) Member (T)

respondent Company's Debton which is at page 53 of the political and

(Vijai Pratap Singh) Member (J)